

THE INDIAN TARIFF (AMENDMENT) ACT, 1969

No. 53 OF 1969

[27th December, 1969]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Twentieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Tariff (Amendment) Act, 1969.

32 of 1934.

(2) It shall come into force at once.

2. In the First Schedule to the Indian Tariff Act, 1934,—

(a) for Item No. 46, the following Item shall be substituted, namely:—

“46 Silk-worm cocoons suitable for reeling; raw silk (not thrown)—

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| (a) Raw silk | Protective | 30 per cent. <i>ad valorem.</i> | December 31st, 1974. |
| (b) Silk-worm cocoons suitable for reeling | Protective | 50 per cent. <i>ad valorem,</i> plus Rs. 8.80 per kilogram. | December 31st, 1974.”; |

(b) for Item No. 46(1), the following Item shall be substituted, namely:—

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| “46 (1) Silk waste (including cocoons unsuitable for reeling, silk noils and pulled or garnetted rags). | Protective | 50 per cent. <i>ad valorem,</i> plus Rs. 8.80 per kilogram. | December 31st, 1974.”; |
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(c) for Item No. 47, the following Item shall be substituted, namely:—

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| “47 Silk yarn including silk sewing thread. | Protective | 50 per cent. <i>ad valorem,</i> plus Rs. 8.80 per kilogram. | December 31st, 1974.”; |
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(d) Item No. 47(1) shall be omitted;

(e) for Item No. 48, the following Item shall be substituted, namely:—

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| “48 Fabrics, not otherwise specified, containing more than 90 per cent. of silk, including such fabrics embroidered with yarn or thread of man-made fibres. | Protective | 100 per cent. <i>ad valorem,</i> plus Rs. 18.70 per kilogram. | December 31st, 1974.”. |
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Short title and commencement.

Amendment of First Schedule.